

CT Cases No. 23/2019
SFIO vs. Surender Kumar Jain & Ors.

01.09.2020

Matter is taken up today for physical hearing in the court in terms of Office Order No.417/RG/DHC dated 27.08.2020 and Circular issued by Ld. District & Sessions Judge cum Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of physical hearing bearing No.E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.08.2020 respectively.

Present: None for SFIO.
Sh. Suresh C. Sati, learned counsel for A-1 and A-2.
Sh. S. S. Sharma, learned Counsel for A-3.
None for A-4.
Sh. S. S. Sharma, learned Counsel for A-5.
Sh. Tarun Rana, learned Counsel for A-6.
Sh. S. S. Sharma, learned Counsel for A-7, A-8 and A-9.
None for A-10.
Sh. Suresh C. Sati, learned Counsel for A-11.
None for A-12.
Sh. Arjun Marwah, proxy Counsel for A-13 and A-14.
Sh. Arjun Marwah, learned Counsel for A-15.
None for A-16.
Sh. Rakesh Kumar, learned Counsel for A-17.
None for A-18.
Sh. Suresh C. Sati, learned Counsel for A-19 to A-29.
A-30 Niranjana Kumar Sharma is proclaimed offender vide order dated 12.09.2019.
A-31 Sandeep Aggarwal is proclaimed offender vide order dated 12.09.2019.

Personal appearance of the accused is dispensed with for today.



Accused are represented through their Counsels.

Matter is at the stage of arguments on charge. Be put on **06.10.2020** for fixing a date for arguments on charge through physical hearing.

 17/9/2020

(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/01.09.2020 ^(a)

SC No.09/19

DoE v Surendra Kumar Jain & Ors.

01.09.2020

Matter is taken up today for physical hearing in the court in terms of Office Order No.417/RG/DHC dated 27.08.2020 and Circular issued by Ld. District & Sessions Judge cum Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of physical hearing bearing No.E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.08.2020 respectively.

Present: Sh. Jai Chand, Assistant Director, PMLA for Directorate of Enforcement.
Sh. Suresh C. Sati, learned counsel for A-1, A-2, A-9 to A-34, A-45 to A-59 and A-71.
No one is representing A-3 M/s Jagat Projects Ltd.
None for A-4, A-6 & A-7.
Sh. Arjun Marwah, proxy counsel for A-5 and A-8.
Sh. Suresh C. Sati, learned counsel for A-9 to A-34.
None for A-35 M/s Tulika Securities (P) Ltd.
Sh. Varun Jain and Sh. Naveen Kumar, learned counsels for A-36, A-37 and A-38.
None for A-39, A-40, A-44, A-60 and A-61.
Sh. S. S. Sharma, learned Counsel for A-62 Mukesh Sharma.
None for A-63 Debasis Dixit.
Sh. S. S. Sharma, learned counsel for A-64 Prakash Hirawat.
Sh. Tarun Rana, learned Counsel for A-65 Sanjay Kumar Grover.
Sh. S. S. Sharma, learned Counsel for A-66 Anuj Garg, A-67 Kuldeep Chauhan, A-68 Vinod Kumar Gupta.
Sh. Rakesh Kumar, learned Counsel for A-69 Dhirender Kumar.
None for A-70 Bineet Kapoor and A-71.
Sh. B. S. Nagar, learned Counsel for A-72 SSK Trading (P) Ltd. and A-73 Bansal Diamonds (P) Ltd. and A-74.
None for A-75 Ajay Guptas Shree Nath Jewelers (P) Ltd., A-76 Ajay Gupta, A-77 Bikash Singhi, A-78 Payal Portfolio and A-79 Amit Arora.
A-76 Ajay Gupta is stated to be in JC in other case, but not produced today.

Personal appearance of the accused is dispensed with for today. Accused are represented through their Counsels.

Sh. Kuldeep Chauhan, A-67 had sought permission to go abroad. Sh. S. S. Sharma, learned counsel has informed that he has returned to India on 22.03.2020. He has submitted the intimation of his return in writing in an envelop.

Let Ahlmad to keep the envelop in a box to be opened after three days, and thereafter, intimation be kept on record.

Supplementary complaint was filed by Directorate of Enforcement in this case. Copies were supplied to the accused persons. Matter is at the stage of scrutiny of documents. In case, any deficiency is found in the documents, accused are at liberty to move appropriate application in this regard.

Matter be placed on **06.10.2010** for scrutiny of documents.



(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/01.09.2020 (a)

Cr. Rev. 32/2019

Arvind Kejriwal vs. State & Ors.

01.09.2020

Matter is taken up today for physical hearing in the court in terms of Office Order No.417/RG/DHC dated 27.08.2020 and Circular issued by Ld. District & Sessions Judge cum Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of physical hearing bearing No.E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.08.2020 respectively.

Present : Mohd. Irsad, learned Counsel for the revisionist.

Sh. Manish Rawat, learned Addl. PP for R1/State.

Sh. Mahipal Singh, learned Counsel for R2.

Written submissions filed on behalf of respondent no.2 in envelope. Copy of the written submissions supplied to learned Counsel for the revisionist and learned Additional PP for the State.

Let Ahlmad to keep the envelop in a box to be opened after three days, and thereafter, same be kept on record.

Matter was listed today to fix a date for physical hearing as learned Counsels wanted a physical hearing in the matter. Put up for arguments through physical hearing in court on **10.09.2020** at **10.30 am**.



(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/01.09.2020 (u)